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Friday,
6th August, 2021
15 Shravana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Friday, the 6th August, 2021/15 Shravana, 1943 (Saka)

*The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

FELICITATIONS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, on behalf of the whole House and on my own behalf, I congratulate Shri Ravi Kumar Dahiya for winning Silver Medal in 57-kg. category of Men's Freestyle Wrestling event in the Olympic Games being held in Tokyo, Japan.

With his remarkable performance, Shri Ravi Kumar has become the second Indian Wrestler to win a Silver Medal at the Olympics. Clinching a Silver Medal in his very first Olympics at the young age of 23 years stands testimony to the fighting spirit and tenacity of Shri Ravi Kumar.

I am sure, his achievement will enthuse the citizens of the nation, particularly, our young and aspiring sportspersons to work hard with unflinching dedication and strive for excellence in their respective spheres.

I wish Shri Ravi Kumar Dahiya all the success in his future endeavours and hope that he will continue to make the nation proud by his accomplishments.

PAPERS LAID ON THE TABLE

Notification of the Ministry of skill Development and Entrepreneurship

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Dharmendra Pradhan, I lay on the Table, under sub-section (3) of Section 37 of the Apprentices Act, 1961, a copy (in English and Hindi) of the Ministry of Skill Development and Entrepreneurship, Notification No. G.S.R. 436 (E), dated the 24th June, 2021, publishing the Apprenticeship (Amendment) Rules, 2021.

[Placed in Library. See No. LT-4610/17/21]

Reports and Accounts (2018-19 and 2019-20) of various organisations and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Gajendra Singh Shekhawat, I lay on the Table:-

(A) (1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Sixty-third Annual Report and Accounts of the National Projects Construction Corporation Limited (NPCC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-4555/17/21]

- (ii) (a) Annual Report and Accounts of the WAPCOS Limited, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

(2) Statement giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4556/17/21]

(B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 15 of the Betwa River Board Act, 1976:—

- (a) Annual Report and Accounts of the Betwa River Board (BRB), Jhansi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by the Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4765/17/21]

(C) A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Accounts of the National Mission for Clean Ganga (NMCG), New

Delhi, for the year 2019-20, and the Audit Report thereon.

- (b) Review by Government on the working of the above Mission.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4557/17/21]

- (ii) (a) Annual Report of the Polavaram Project Authority, Hyderabad, for the year 2019-20.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4558/17/21]

- (iii) (a) Fortieth Annual Report and Accounts of the Narmada Control Authority (NCA), Indore, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4766/17/21]

- (iv) (a) Annual Report and Accounts of the National Institute of Hydrology, Roorkee, Uttarakhand, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4767/17/21]

- (v) (a) Annual Report and Accounts of the National Institute of Hydrology, Roorkee, Uttarakhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4768/17/21]

Report and Accounts (2019-20) of CPRI, Bengaluru and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Raj Kumar Singh, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Central Power Research Institute (CPRI), Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4559/17/21]

Reports and Accounts (2018-19 and 2019-20) of IICA, Gurugram, Haryana and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Rao Inderjit Singh, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Indian Institute of Corporate Affairs (IICA), Gurugram, Haryana, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4580/17/21]

- (ii) (a) Annual Report and Accounts of the Indian Institute of Corporate Affairs (IICA), Gurugram, Haryana, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4769/17/21]

Reports and Accounts of various Council and Institutes for various years and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ashwini Kumar Choubey, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Indian Council of Forestry Research and Education (ICFRE), Dehradun, Uttarakhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4582/17/21]

- (ii) (a) Annual Report and Accounts of the Indian Institute of Forest Management (IIFM), Bhopal, for the year 2019-20 together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4585/17/21]

- (iii) (a) Annual Report and Accounts of the Indian Plywood Industries Research and Training Institute (IPIRTI), Bengaluru, Karnataka for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (iv) (a) Annual Report and Accounts of the Indian Plywood Industries Research and Training Institute (IPIRTI), Bengaluru, Karnataka for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (iii) & (iv) See No. LT-4584/17/21]

- (v) (a) Annual Report and Accounts of the Wildlife Institute of India (WII), Dehradun, Uttarakhand, for the year 2017-18, together with the Auditor's Report on the Account
- (b) Review by Government on the working of the above Institute.

I. Report and Accounts (2019-20) of the Asiatic Society, Kolkata and related papers

II. Reports and Accounts (2019-20) of various Foundation and Libraries and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Arjun Ram Meghwal, I lay on the Table—

I.(1) A copy each (in English and Hindi) of the following papers under sub-Section (4) of Section 5 and Section 6 of the Asiatic Society Act, 1984:—

- (a) Annual Report and Accounts of the Asiatic Society, Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4614/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Forty-eighth Annual Report and Accounts of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Foundation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4615/17/21]

- (ii) (a) Annual Report and Accounts of the Delhi Public Library (DPL), Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Library.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4616/17/21]

- (iii) (a) Annual Report and Accounts of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Library.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4617/17/21]

Report and Accounts (2019-20) of NEPA Limited, Nepanagar, Madhya Pradesh and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Krishan Pal, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Seventy-third Annual Report and Accounts of the NEPA Limited, Nepanagar, Madhya Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4703/17/21]

MoUs between the Government of India and RITES Limited, RVNL and IRFCL

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Danve Raosaheb Dadarao, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) Memorandum of Understanding between the Government of India (Ministry of Railways) and the RITES Limited, for the year 2020-21.

[Placed in Library. See No. LT-4537/17/21]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Rail Vikas Nigam Limited (RVNL), for the year 2020-21.

[Placed in Library. See No. LT-4539/17/21]

- (iii) Memorandum of Understanding between the Government of India (Ministry of Railways) and the Indian Railway Finance Corporation Limited (IRFCL), for the year 2020-21.

[Placed in Library. See No. LT-4538/17/21]

I. Notifications of the Ministry of Consumer Affairs, Food and Public Distribution
II. Report and Accounts (2019-20) of FCI, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Sadhvi Niranjana Jyoti, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982, along with delay statement:-

(1) G.S.R. No. 496 (E), dated the 7th August, 2020, publishing the Sugar Development Fund (Amendment) Rules, 2020.

(2) G.S.R. No. 564 (E), dated the 16th September, 2020, publishing the Sugar Development Fund (Amendment) Rules, 2020.

[Placed in Library. For (1) & (2) See No. LT-4770/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), Notification No. S.O. 2071 (E), dated the 31st May, 2021, publishing the Sugarcane (Control) Amendment Order, 2021, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-4487/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), Notification No. G.S.R. 420 (E), dated the 18th June, 2021, publishing the Food Security (Assistance to State Governments) (Amendment) Rules, 2021, under sub-section (3) of Section 39 of the National Food Security Act, 2013.

[Placed in Library. See No. LT-4705/17/21]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 35 of the Food Corporation Act, 1964:—

(a) Annual Report and Accounts of the Food Corporation of India (FCI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4704/17/21]

Report and Accounts (2017-18) of Animal Welfare Board of India, Haryana and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Sanjeev Kumar Balyan, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Animal Welfare Board of India, Haryana, for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4489/17/21]

Report and Accounts (2019-20) of LAPI, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Nityanand Rai, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 26 of the Land Ports Authority of India Act, 2010:—

(a) Eighth Annual Report and Accounts of the Land Ports Authority of India (LAPI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4707/17/21]

I. Notifications of the Ministry of Commerce and Industry**II. Report and Accounts (2019-20) of PEC Limited, New Delhi and related papers****III. MoU between the Government of India and MMTC Limited**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Anupriya Singh Patel, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) S.O. 638 (E), dated the 10th February, 2021, inserting new sub para (D) under para 4 (Food Safety & Standards Act, 2006) of the General Notes regarding Import Policy in ITC (HS) 2017, to provide for the list of 150 Port of Entries as food import entry points.
- (2) S.O. 656 (E), dated the 12th February, 2021, regarding amendment of Importer-Exporter Code (IEC) related provisions under Chapter-1 and Chapter-2 of Foreign Trade Policy, 2015-2020.
- (3) S.O. 1372 (E), dated the 26th March, 2021, regarding amendment in import policy of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] under HS Codes 07133110, 07139010 and 07139090 of Chapter 7 of ITC (HS), 2017, Schedule – I (Import Policy).
- (4) S.O. 1427 (E), dated the 31st March, 2021, regarding amendment in Import Policy of Copper and Aluminium under Chapter 74 and Chapter-76 of ITC (HS), 2017, Schedule-I (Import Policy).
- (5) S.O. 1699 (E), dated the 26th April, 2021, regarding amendment in import policy and incorporation of a policy condition under HS Code 85167920 and 85167990 of Chapter-85 of ITC (HS), 2017, Schedule-I (Import Policy).
- (6) S.O. 1700 (E), dated the 26th April, 2021, regarding amendment in import policy of Melon Seeds – Other under HS Code 12077090 of Chapter-12 of ITC (HS), 2017, Schedule-I (Import Policy).
- (7) S.O. 1723 (E), dated the 30th April, 2021, regarding amendment in Para 2.25 of Foreign Trade Policy, 2015-20.

- (8) S.O. 1840 (E), dated the 10th May, 2021, regarding amendment in import policy of Integrated Circuits (1Cs) and incorporation of policy condition for HS Codes 85423100, 85423900, 85423200, 85429000, and 85423300, of Chapter 85 of ITC (HS), 2017, Schedule-I (Import Policy).
- (9) S.O. 1858 (E), dated the 15th May, 2021, regarding amendment in import policy of items under ITC HS Exim Codes 07136000, 07133190 and 07133110 of Chapter 7 of ITC (HS), 2017, Schedule – I (Import Policy).
- (10) S.O. 2608 (E), dated the 28th June, 2021, regarding amendment of import policy conditions for items under Exim code 07019000 of Chapter 07 of ITC (HS), 2017, Schedule-I (Import Policy).
- (11) S.O. 2621 (E), dated the 30th June, 2021, regarding amendment in import policy of items under HS Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule – I (Import Policy).
- (12) S.O. 2659 (E), dated the 1st July, 2021, regarding Extension in period of modification of IEC till 31.07.2021 and waiver of fees for IEC updation during July, 2021.
- (13) S.O. 2783 (E), dated the 12th July, 2021, regarding amendment of Policy conditions of Chapter-48 of ITC (HS), 2017, Schedule-I (Import Policy).

[Placed in Library. For (1) to (13) See No. LT-4544/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. 2304 (E), dated the 14th June, 2021, authorizing the Tobacco Board to admit the registered traders and dealers of the Tobacco Board to purchase at its auction platforms in the State of Andhra Pradesh, the excess flue cured virginia tobacco produced by the registered growers and flue cured virginia tobacco produced by the unregistered growers in the State of Andhra Pradesh, subject to the conditions mentioned therein, *w.e.f.* the date of publication of the Notification in the Official Gazette and upto the 30th November, 2021, issued under Section 20A read with clause (g) of sub-section (2) of Section 8 of the Tobacco Board Act, 1975.

(iii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. 2305 (E), dated the 14th June, 2021, relaxing the operation of the provisions of sub-section (1) of Section 10 read with sub-section (1) of Section 14A of the Tobacco Board Act, 1975, in the State of Andhra Pradesh and permitting the sale of excess flue cured virginia tobacco crop of the registered growers and flue cured virginia tobacco crop of the unregistered growers at the auction platforms authorized by the Tobacco Board, *w.e.f.* date of publication of the Notification in the Official Gazette and ending on 30th November, 2021, issued under sub-section (1) of Section 30 read with clause (g) of sub-section (2) of Section 8 of the said Act.

[Placed in Library. For (ii) and (iii) See No. LT-4545/17/21]

(iv) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. G.S.R. 424 (E), dated the 21st June, 2021, publishing the Special Economic Zones (Amendment) Rules, 2021, under sub-section (3) of Section 55 of the Special Economic Zone Act, 2005, along with Statement of Objects and Reasons and Explanatory Memorandum.

[Placed in Library. See No. LT-4543/17/21]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of the Section 394 of the Companies Act, 2013:—

(a) Forty-ninth Annual Report and Accounts of the PEC Limited, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Review of the above Company, for the year 2018-19.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4542/17/21]

III. A copy each (in English and Hindi) of the following Papers:-

(a) Memorandum of Understanding between the Government of India (Department of Commerce, Ministry of Commerce and Industry) and the MMTC Limited, for the year 2020-21.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4541/17/21]

Reports and Accounts (2018-19 and 2019-20) of NIESBUD, NOIDA and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Rajeev Chandrasekhar, I lay on the Table, a copy each (in English and Hindi) of the following papers: —

- (i) (a) Annual Report and Accounts of the National Institute for Entrepreneurship and Small Business Development (NIESBUD), NOIDA, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of above Institute.
- (c) Statements giving reasons for the delay in laying the papers mentioned at (a) above.

- (ii) (a) Annual Report and Accounts of the National Institute for Entrepreneurship and Small Business Development (NIESBUD), NOIDA, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of above Institute.
- (c) Statements giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) & (ii) See No. LT-4620/17/21]

I. Notifications of the Ministry of Agriculture and Farmers Welfare

II. Reports and Accounts of Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar for various years and related papers

III. Report and Accounts (2019-20) of MANAGE, Hyderabad and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Sushri Shobha Karandlaje, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture & Cooperation), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

- (1) S.O. 1542 (E), dated the 9th April, 2021, notifying the constitution the Central Biostimulant Committee along with its composition and other details.

- (2) S.O. 2126 (E), dated the 1st June, 2021, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Third Amendment Order, 2021.
- (3) S.O. 2127 (E), dated the 1st June, 2021, notifying certain fertilizers imported in India as mentioned therein, for a period of one year from the date of publication of the Order, in pursuance of clause 20 of the Fertilizer (Inorganic, Organic or Mixed Control) Order, 1985.
- (4) S.O. 2333 (E), dated the 15th June, 2021, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Amendment Order 2021.
- (5) S.O. 2671 (E), dated the 2nd July, 2021, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Fifth Amendment Order, 2021.

[Placed in Library. For (1) to (5) See No. LT-4497/17/21]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Thirty-fifth Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2004-05, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
- (ii) (a) Thirty-sixth Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2005-06, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
- (iii) (a) Thirty-seventh Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2006-07, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

- (iv)
 - (a) Thirty-eighth Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2007-08, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

- (v)
 - (a) Thirty-ninth Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2008-09, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

- (vi)
 - (a) Fortieth Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

- (vii)
 - (a) Forty-first Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2010-11, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

- (viii)
 - (a) Forty-second Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2011-12, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

- (ix) (a) Forty-third Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2012-13, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (x) (a) Forty-fourth Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2013-14, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (xi) (a) Forty-fifth Annual Report and Accounts of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, Jammu and Kashmir, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. For (i) to (xi) See No. LT-4493/17/21]

III. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2019-20.
- (b) Annual Accounts of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4713/17/21]

Reports and Accounts of National Institute for Micro, Small and Medium Enterprises, Hyderabad for various years and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Bhanu Pratap Singh Verma, I lay on the Table, a copy each (in English and Hindi) of the following papers: —

- (i) (a) Fifty-seventh Annual Report and Accounts of the National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Fifty-eighth Annual Report and Accounts of the National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) & (ii) See No. LT-4620/17/21]

- (iii) (a) Fifty-ninth Annual Report and Accounts of the National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-4771/17/21]

Reports and Accounts (2019-20) of various Cultural Centres and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Meenakashi Lekhi, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i)(a) Annual Report and Accounts of the Eastern Zonal Cultural Centre (EZCC), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4621/17/21]

- (ii) (a) Annual Report and Accounts of the North Zone Cultural Centre (NZCC), Patiala, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Centre.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4622/17/21]

- (iii) (a) Annual Report and Accounts of the South Central Zone Cultural Centre (SCZCC), Nagpur, Maharashtra, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Centre.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4623/17/21]

Notifications of the Ministry of Commerce and Industry

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Som Parkash, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. S.O. 116 (E), dated the 12th January, 2021, publishing the Centrifugally Cast (Spun) Iron Pipes (Quality Control) Order, 2021, issued under Section 16 read with Section 17 and Section 25 of the Bureau of Indian Standards Act, 2016, along with Delay Statement.

[Placed in Library. See No. LT-4233/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), issued under sub-sections (1) and (2) of Section 16 read with sub-section (3) of Section 25 of the Bureau of Indian Standards Act, 2016:-

(1) S.O. 902 (E), dated the 25th February, 2021, publishing the Safety Glass (Quality Control) Amendment Order, 2021, along with Delay Statement.

[Placed in Library. See No. LT-4242/17/21]

- (2) S.O. 1045 (E), dated the 12th March, 2020, publishing the Safety Glass (Quality Control) Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4234/17/21]

- (3) S.O. 1517 (E), dated the 18th May, 2020, publishing the Plugs and Socket-Outlets and Alternating Current Direct Connected Static Prepayment Meters for Active Energy (Quality Control) Amendment Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4244/17/21]

- (4) S.O. 1518 (E), dated the 18th May, 2020, publishing the Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Amendment Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4245/17/21]

- (5) S.O. 1920 (E), dated the 17th June, 2020, publishing the Butterfly Valves (Quality Control) Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4246/17/21]

- (6) S.O. 1928 (E), dated the 18th May, 2021, publishing the Transparent Float Glass (Quality Control) Order, 2021.

[Placed in Library. See No. LT-4772/17/21]

- (7) S.O. 2016 (E), dated the 23rd June, 2020, publishing the Transparent Float Glass (Quality Control) (Amendment) Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4236/17/21]

- (8) S.O. 2017 (E), dated the 23rd June, 2020, publishing the Flat Transparent Sheet Glass (Quality Control) (Amendment) Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4241/17/21]

- (9) S.O. 2018 (E), dated the 23rd June, 2020, publishing the Safety Glass (Quality Control) Amendment Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4237/17/21]

(10) S.O. 2019 (E), dated the 23rd June, 2020, publishing the Domestic Pressure Cooker (Quality Control) (Amendment) Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4235/17/21]

(11) S.O. 2767 (E), dated the 14th August, 2020, publishing the Malleable Iron Shots and Grits (Quality Control) Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4248/17/21]

(12) S.O. 3146 (E), dated the 15th September, 2020, publishing the Toys (Quality Control) Amendment Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4240/17/21]

(13) S.O. 3190 (E), dated the 18th September, 2020, publishing the Safety Glass (Quality Control) Second Amendment Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4239/17/21]

(14) S.O. 3994 (E), dated the 4th November, 2020, publishing the Press Tool-Punches (Quality Control) Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4249/17/21]

(15) S.O. 4489 (E), dated the 10th December, 2020, publishing the Refrigerating Appliances (Quality Control) Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4250/17/21]

(16) S.O. 4514 (E), dated the 11th December, 2020, publishing the Toys (Quality Control) Second Amendment Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4238/17/21]

(17) S.O. 4671 (E), dated the 22nd December, 2020, publishing the Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Second Amendment Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4243/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), Notification No. S.O.

1203 (E), dated the 12th March, 2021, publishing the Flux Cored (Tubular) Electrodes (Quality Control) Order, 2021, issued under Section 16 read with sub-section (3) of Section 25 of the Bureau of Indian Standards Act, 2016.

[Placed in Library. See No. LT-4773/17/21]

(iv) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), Notification No. S.O. 1239 (E), dated the 17th March, 2021, publishing the Sewing Machines (Quality Control) Order, 2021, issued under Section 16 read with Section 17 of the Bureau of Indian Standards Act, 2016.

[Placed in Library. See No. LT-4774/17/21]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), issued under sub-sections (1) and (2) of Section 16 read with Section 17 of the Bureau of Indian Standards Act, 2016:-

(1) S.O. 2028 (E), dated the 25th May, 2021, publishing the Bicycles-Retro Reflective Devices (Quality Control) Order, 2021.

[Placed in Library. See No. LT-4775/17/21]

(2) S.O. 2166 (E), dated the 7th June, 2021, publishing the Plugs and Socket-Outlets and Alternating Current Direct Connected Static Prepayment Meters for Active Energy (Quality Control) Order, 2021.

[Placed in Library. See No. LT-4776/17/21]

(3) S.O. 2290 (E), dated the 9th July, 2020, publishing the Bicycles- Retro Reflective Devices (Quality Control) Order, 2020, along with Delay Statement.

[Placed in Library. See No. LT-4247/17/21]

Report and Accounts (2019-20) of Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Rameswar Teli, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers under sub-section (4) of Section 26 of the Rajiv Gandhi Institute of Petroleum Technology Act, 2007:—

(a) Annual Report and Accounts of the Rajiv Gandhi Institute of Petroleum

Technology, Rae Bareli, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4462/17/21]

Reports and Accounts (2018-19 and 2019-20) of various Programmes, Council and Authority and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Annpurna Devi, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Samagra Shiksha, Goa, for the year 2019-20.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4634/17/21]

- (ii) (a) Annual Report of the Tripura Samagra Shiksha, Tripura, for the year 2019-20.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4625/17/21]

- (iii) (a) Annual Report of the Samagra Shiksha Assam, for the year 2019-20.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4626/17/21]

- (iv) (a) Annual Report of the Samagra Shiksha Nagaland, for the year 2019-20.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4627/17/21]

- (v) (a) Annual Report of the Samagra Shiksha Meghalaya, for the year 2019-20.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4624/17/21]

- (vi) (a) Annual Report of the Bihar Education Project Council, Patna, implementing the Samagra Shiksha, Bihar, for the year 2019-20.
 (b) Review by Government on the working of the above Council.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4635/17/21]

- (vii) (a) Annual Report and Accounts of the Jharkhand Education Project Council, Ranchi, implementing the Samagra Shiksha, Jharkhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Council.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4679/17/21]

- (viii) (a) Annual Report of the Samagra Shiksha, Sikkim, for the year 2018-19, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Programme.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4636/17/21]

- (ix) (a) Annual Report of the Odisha School Education Programme Authority, Odisha, implementing the Samagra Shiksha, Odisha, for the year 2019-20.
 (b) Review by Government on the working of the above Authority.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4631/17/21]

Reports and Accounts (2018-19 and 2019-20) of various Institutes and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ajay Bhatt, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Himalayan Mountaineering Institute, (HMI), Darjeeling, West Bengal, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4717/17/21]

- (ii) (a) Annual Report and Accounts of the Nehru Institute of Mountaineering, (NIM), Uttarkashi, Uttarakhand, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4714/17/21]

- (iii) (a) Annual Report and Accounts of the Jawahar Institute of Mountaineering and Winter Sports, (JIM& WS), Pahalgam, Jammu and Kashmir, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4716/17/21]

- (iv) (a) Annual Report and Accounts of the National Institute of Mountaineering & Allied Sports, (NIMAS), Dirang, Arunachal Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4715/17/21]

- (v) (a) Annual Report and Accounts of the Institute for Defence Studies and Analyses (IDSA), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-1850/17/20]

Report and Accounts (2019-20) of NEHHDC, Guwahati and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri B.L. Verma, I lay on the Table —

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-third Annual Report and Accounts of the North Eastern Handicrafts and Handlooms Development Corporation Limited (NEHHDC), Guwahati, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4778/17/21]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports: —

- (i) 327th Report on Action Taken by the Government on the Recommendations of the Committee contained in its Three Hundred and Seventeenth Report on “Preparation for Olympic Games, 2021”;

- (ii) 328th Report on “Plans for Bridging the Learning Gap caused due to School Lockdown as well as Review of Online and Offline Instructions and Examinations and Plans for re-opening of Schools”;
- (iii) 329th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Three Hundred and Twenty Fourth Report on the Demands for Grants 2021-22 pertaining to the Department of Higher Education, Ministry of Education; and
- (iv) 330th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Three Hundred and Twenty Third Report on the Demands for Grants 2021-22 pertaining to the Department of School Education and Literacy, Ministry of Education.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON COAL AND STEEL**

श्री समीर उरांव (झारखंड) : महोदय, मैं विभाग संबंधित कोयला और इस्पात संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) इस्पात मंत्रालय से संबंधित इस्पात पी.एस.यू में 'सुरक्षा प्रबंधन और प्रथाएं' विषय के संबंध में इक्कीसवां प्रतिवेदन;
- (ii) कोयला मंत्रालय संबंधी अनुदान मांगों (2021-22) के संबंध में सोलहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में बाईसवां प्रतिवेदन;
- (iii) खान मंत्रालय संबंधी अनुदान मांगों (2021-22) के संबंध में सत्रहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में तेईसवां प्रतिवेदन;

- (iv) इस्पात मंत्रालय संबंधी अनुदान मांगों (2021-22) के संबंध में अठारहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में चौबीसवां प्रतिवेदन;
- (v) कोयला मंत्रालय के संबंध में कोयला संरक्षण और देश भर में कोयले के परिवहन के लिए अवसंरचनाओं के विकास के संबंध में उन्नीसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में पच्चीसवां प्रतिवेदन; और
- (vi) इस्पात मंत्रालय संबंधी लीज पर दिए गए इस्पात खनिज की खानों के विकास और अधिकतम क्षमता के उपयोग के संबंध में बीसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में छब्बीसवां प्रतिवेदन।

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON PETROLEUM AND NATURAL GAS**

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश): महोदय, मैं विभाग-संबंधित पेट्रोलियम और प्राकृतिक गैस संबंधी संसदीय स्थायी समिति (2020-21) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) पेट्रोलियम और प्राकृतिक गैस मंत्रालय की अनुदान मांगों (2021-22) संबंधी समिति के पांचवें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में सातवां प्रतिवेदन; और
- (ii) 'खुदरा बिक्री केन्द्रों और एलपीजी डिस्ट्रीब्यूटरशिप के आबंटन' विषय पर आठवां प्रतिवेदन।

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात) : महोदय, मैं विभाग-संबंधित सामाजिक न्याय और अधिकारिता संबंधी संसदीय स्थायी समिति (2020-21) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (i) सामाजिक न्याय और अधिकारिता मंत्रालय (दिव्यांग सशक्तिकरण विभाग) के 'निःशक्त व्यक्ति अधिकार अधिनियम, 2016 (एसआईपीडीए) की कार्यान्वयन योजनाओं का मूल्यांकन' विषय पर तेईसवां प्रतिवेदन;
- (ii) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की अनुसूचित जाति उपयोजना की विशेष केंद्रीय सहायता योजना (एस.सी.एस.पी. की एस.सी.ए.) के कार्यकरण के मूल्यांकन संबंधी समिति के चौसठवें प्रतिवेदन में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में चौबीसवां प्रतिवेदन; और
- (iii) अल्पसंख्यक कार्य मंत्रालय की अनुदान मांगों (2021-22) संबंधी समिति के बाईसवें प्रतिवेदन में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में पच्चीसवां प्रतिवेदन।

**REPORTS OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING
COMMITTEE ON URBAN DEVELOPMENT**

श्री सुशील कुमार मोदी (बिहार): महोदय, मैं शहरी विकास संबंधी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:

- (i) पथ विक्रेता अधिनियम (जीविका संरक्षण और पथ विक्रय अधिनियम, 2014 का विनियमन) के कार्यान्वयन संबंधी आठवां प्रतिवेदन; और
- (ii) आवासन और शहरी कार्य मंत्रालय की अनुदान मांगों (2021-22) पर की गई कार्रवाई संबंधी नौवां प्रतिवेदन।

STATEMENTS BY MINISTERS

**Status of implementation of recommendations contained in the Twenty-Fifth Report of
the Department-Related Parliamentary Standing Committee on Agriculture**

कृषि एवं किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर): महोदय, मैं कृषि अनुसंधान और शिक्षा विभाग, कृषि एवं किसान कल्याण मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित कृषि संबंधी संसदीय स्थायी समिति के पच्चीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

Status of implementation of recommendations contained in the Fourth and Fifth Reports of the Department-related Parliamentary Standing Committee on Information Technology

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): महोदय, मैं श्री अश्वनी वैष्णव की ओर से निम्नलिखित के संबंध में वक्तव्य सभा पटल पर रखता हूँ:

- (i) इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय की अनुदान मांगों (2019-20) के संबंध में विभाग संबंधित सूचना प्रौद्योगिकी संबंधी संसदीय स्थायी समिति के चौथे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति;
- (ii) इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय की अनुदान मांगों (2019-20) के संबंध में विभाग संबंधित सूचना प्रौद्योगिकी संबंधी संसदीय स्थायी समिति के पांचवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

MR. DEPUTY CHAIRMAN: Now, Shri Gajendra Singh Shekhawat; not there.

Status of implementation of recommendations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Urban Development

THE MINISTER OF PETROLEUM AND NATURAL GAS; AND THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Sir, I lay a statement regarding Status of implementation of recommendations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Urban Development on Demands for Grants (2020-21) pertaining to the Ministry of Housing and Urban Affairs.

Status of implementation of recommendations contained in the Fourteenth Report of the Department-related Parliamentary Standing Committee on Rural Development

इस्पात मंत्रालय में राज्य मंत्री; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री फग्गनसिंह कुलस्ते): महोदय, मैं भूमि संसाधन विभाग, ग्रामीण विकास मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित ग्रामीण विकास संबंधी संसदीय स्थायी समिति के चौदहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

Status of implementation of recommendations contained in the One Hundred and Sixtieth Report of the Department-related Parliamentary Standing Committee on Commerce

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PRAKASH): Sir, I lay a statement regarding Status of implementation of recommendations contained in the One Hundred and Sixtieth Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2021-22), (Demand No. 11), pertaining to the Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

Status of implementation of recommendations contained in the First, Third and Seventh Reports of the Department-related Parliamentary Standing Committee on Defence

रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट): महोदय, मैं निम्नलिखित के संबंध में वक्तव्य सभा पटल पर रखता हूँ:

- (i) "सामान्य रक्षा बजट, बी.आर.ओ., आई.सी.जी., एम.ई.एस., डी.जी.डी.ई., डी.पी.एस.यू, सी.एस.डी, भूतपूर्व सैनिक कल्याण, ई.सी.एच.एस., रक्षा पेंशन और सैनिक स्कूल (मांग सं. 18 और 21)" से संबंधित अनुदान मांगों (2019-20) के संबंध में विभाग-संबंधित रक्षा संबंधी संसदीय स्थायी समिति के पहले प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति;
- (ii) "रक्षा सेवाओं पर पूँजीगत परिव्यय, प्रापण नीति, रक्षा योजना और विवाहितों के लिए आवासीय परियोजना (मांग सं. 20)" पर अनुदान मांगों (2019-20) के संबंध में विभाग संबंधित रक्षा संबंधी संसदीय स्थायी समिति के तीसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति;
- (iii) "रक्षा सेवाओं पर पूँजीगत परिव्यय, प्रापण नीति, रक्षा योजना और विवाहितों के लिए आवासीय परियोजना (मांग सं. 20)" से संबंधित अनुदान मांगों (2020-21) के संबंध में विभाग-संबंधित रक्षा संबंधी संसदीय स्थायी समिति के सातवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

Status of implementation of recommendations contained in the Two Hundred and Eighty-eighth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture

रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट): महोदय, मैं पर्यटन मंत्रालय से संबंधित अनुदान मांगों (2021-22) पर विभाग-संबंधित परिवहन, पर्यटन और संस्कृति संबंधी संसदीय स्थायी समिति के दो सौ अठासीवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में वक्तव्य सभा पटल पर रखता हूँ।

Status of implementation of recommendations contained in the Seventh Report of the Department-related Parliamentary Standing Committee on Railways

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : महोदय, मैं रेल मंत्रालय से संबंधित अनुदान मांगों (2021-22) पर विभाग-संबंधित रेल संबंधी संसदीय स्थायी समिति के सातवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

Status of implementation of recommendations contained in the Ninth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं खाद्य और सार्वजनिक वितरण विभाग, उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय से संबंधित अनुदान मांगों (2021-22) पर विभाग-संबंधित खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति के नौवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखती हूँ।

Status of implementation of recommendations/observations contained in the Twenty-Fifth Report of the Department-related Parliamentary Standing Committee on Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, with your permission, I rise to lay a statement regarding Status of implementation of recommendations/observations contained in the Twenty-fifth Report of the

Department-related Parliamentary Standing Committee on Information Technology on Demands for Grants (2021-22) pertaining to the Ministry of Information and Broadcasting.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, I rise to announce the Government Business for the remaining part of the 254th Session of Rajya Sabha may consist of:-

1. Consideration and passing/return of following Bills, as passed by Lok Sabha:-
 - (i) The Appropriation (No. 4) Bill, 2021;
 - (ii) The Appropriation (No. 3) Bill, 2021;
 - (iii) The General Insurance Business (Nationalisation) Amendment Bill, 2021; and
 - (iv) The Statutory Resolution seeking disapproval of the Tribunal Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 (No. 2 of 2021) promulgated by the President of India on 4th April, 2021 and consideration and passing of the Tribunals Reforms Bill, 2021.
 2. Consideration and passing of following Bills, after they are passed by Lok Sabha:-
 3.
 - (i) The Central Universities (Amendment) Bill, 2021;
 - (ii) The Assisted Reproductive Technology (Regulation) Bill, 2020;
 - (iii) The Taxation Laws (Amendment) Bill, 2021;
 - (iv) The National Commission for Homoeopathy (Amendment) Bill, 2021;
 - (v) The National Commission for Indian System of Medicine (Amendment) Bill, 2021; and
 - (vi) The Constitution (One Hundred and Twenty Seventh) Amendment Bill, 2021.
 3. Consideration and passing of the Surrogacy (Regulation) Bill, 2019, as passed by Lok Sabha and as reported by Select Committee of Rajya Sabha.
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MATTERS RAISED WITH PERMISSION

MR. DEPUTY CHAIRMAN: Now, Zero Hour submissions, Shrimati Priyanka Chaturvedi. ... *(Interruptions)*...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I want to raise a point about today's Revised List of Business. It started with the Statements or the Papers to be laid by the Ministers, which the Minister of State in the Ministry of Parliamentary Affairs has done on their behalf. This issue has been raised; I do not want to repeat it. But, Sir, there was a Statement by Minister, at serial No. 3, by Shri Gajendra Singh Shekhawat. You called the name, but, the Minister is not here. When 21 Ministers' Statements can be laid by one Minister, I want to know, because this is disrespect to the House, whether specific permission was taken and granted. If not, why is the Minister absent, when the Papers are listed against his name?

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): I certainly respect what hon. Anand Sharmaji has said. We will make enquiries and I will get back to you. ... *(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, Zero Hour submissions, Shrimati Priyanka Chaturvedi. ... *(Interruptions)*... I will come to Rule 267. Hon. Members, nine notices have been received for suspension of rules under Rule 267 on two subjects; farmers' agitation and Pegasus issue. I want to inform the Members that the hon. Chairman has already admitted notices for 'Calling Attention' and 'Short Duration Discussion' on different subjects, including the farmers' agitation. I will request the Leader of the Opposition, Leaders of the parties, the Leader of the House and the Minister of Parliamentary Affairs to sit together to finalise the dates on which discussion on these important matters could be taken up in the House. Zero Hour. ... *(Interruptions)*.. Shrimati Priyanka Chaturvedi. ... *(Interruptions)*.. Zero Hour. ... *(Interruptions)*. This is Zero Hour. ... *(Interruptions)*.. Please. ... *(Interruptions)*.. प्रियंका जी, आपकी बात ही रिकॉर्ड पर जाएगी, आप बोलें। ... **(व्यवधान)**... श्री हरनाथ सिंह यादव। ... **(व्यवधान)**...

Need to encourage regional languages/mother tongue instead of English

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : उपसभापति महोदय, कल के समाचार पत्रों में छपे माननीय सभापति जी, वेंकैया नायडु जी के एक लेख को, ... **(व्यवधान)**... जिसका शीर्षक है - "अंग्रेजी के आगे भी भविष्य है", उद्धृत करना चाहूँगा। ... **(व्यवधान)**... "यदि हम अपनी भाषा को

नजरअंदाज करते हैं, तो हम न सिर्फ ज्ञान की एक बहुमूल्य निधि को खो देंगे, बल्कि भावी पीढ़ियों को उनकी सांस्कृतिक जड़ों से भी काट देंगे"। ...**(व्यवधान)**... मान्यवर, नई राष्ट्रीय शिक्षा नीति की पहली वर्षगाँठ पर आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने कहा कि नई शिक्षा नीति में शिक्षा के माध्यम के रूप में मातृभाषाओं को महत्व दिए जाने से गरीब, ग्रामीण और जनजातीय पृष्ठभूमि से आए मेधावी छात्रों में एक नया आत्मविश्वास जाग्रत होगा। ...**(व्यवधान)**... मैं आदरणीय प्रधान मंत्री जी की इस सोच के लिए उनका अभिनंदन करता हूँ। ...**(व्यवधान)**... महोदय, पुणे में अत्यंत प्रतिष्ठा प्राप्त विधि शिक्षा संस्थानों में प्रवेश परीक्षा केवल अंग्रेजी भाषा में होती है, ...**(व्यवधान)**... अर्थात् अंग्रेजी न जानने वालों के लिए इन संस्थानों के दरवाजे पूर्णतः बंद हैं। ...**(व्यवधान)**... महोदय, अंग्रेजी माध्यम स्कूलों की बाढ़ आई हुई है। ...**(व्यवधान)**... केन्द्र तथा राज्य सरकारों द्वारा संचालित विद्यालयों तथा निजी शिक्षण संस्थानों में शिक्षा का माध्यम अंग्रेजी भाषा है और हिन्दी तथा अन्य मातृभाषाएँ वैकल्पिक विषय के रूप में पढ़ाई जाती हैं, ...**(व्यवधान)**... जिनमें पास होना भी कोई जरूरी नहीं है। ...**(व्यवधान)**... महोदय, बच्चे अंग्रेजी पढ़ें, इसमें कोई आपत्ति नहीं है, परन्तु अंग्रेजी माध्यम नहीं होना चाहिए। ...**(व्यवधान)**... अंग्रेजी को एक वैकल्पिक विषय के रूप में पढ़ाना चाहिए और माध्यम केवल हमारी मातृभाषाएँ होनी चाहिए। ...**(व्यवधान)**... महोदय, संघ लोक सेवा आयोग चिकित्सा शिक्षा, अभियांत्रिकी, विज्ञान आदि में अंग्रेजी ज्ञान की अनिवार्यता व श्रेष्ठता को हम सभी जानते हैं। ...**(व्यवधान)**... महोदय, मैं एक कॉन्वेंट स्कूल का उदाहरण देता हूँ। ...**(व्यवधान)**... यदि वहाँ कोई बच्चा हिन्दी भाषा में बात करता है, तो उसके ऊपर आर्थिक जुर्माना लगता है और उसे दंडित किया जाता है। ...**(व्यवधान)**... ऐसा देश के अन्य क्षेत्रों में भी होता है। ...**(व्यवधान)**... हम और आप, सभी जानते हैं कि संसदीय सचिवालयों व भारत सरकार के सभी मंत्रालयों का अधिकांश कार्य अंग्रेजी में होता है। ...**(व्यवधान)**... संसदीय सचिवालय और सरकार के मंत्रालय खुलेआम राजभाषा अधिनियम का उल्लंघन करते हैं। ...**(व्यवधान)**... हम सांसदों के पास जो पत्र-पत्रिकाएँ आती हैं, उनमें से अधिकांश अंग्रेजी में होती हैं। ...**(व्यवधान)**... जिन पत्रों का अनुवाद हिन्दी में आता है, उसमें जान-बूझ कर ऐसी कठिन और अशुद्ध भाषा प्रयोग में लाई जाती है, जिसको समझना अत्यंत कठिन है। ...**(व्यवधान)**... महोदय, नई शिक्षा नीति में प्राथमिक विद्यालयों से ही शिक्षा को मातृभाषा में दिए जाने पर जोर दिया गया है। ...**(व्यवधान)**... निश्चित ही इसके सुखद परिणाम होंगे। ...**(व्यवधान)**...

श्री उपसभापति : माननीय हरनाथ सिंह जी, आप conclude करिए। ...**(व्यवधान)**... आपका समय खत्म हो रहा है। ...**(व्यवधान)**...

श्री हरनाथ सिंह यादव : मान्यवर, इससे देश के मातृभाषा भाषियों का मनोबल टूट रहा है और हम आर्थिक, सामाजिक और शैक्षणिक, सभी क्षेत्र में पिछड़ते चले जा रहे हैं। ...**(व्यवधान)**... अतः मैं सरकार से माँग करता हूँ कि देश की समृद्ध मातृभाषाओं को प्रतिष्ठा देने के लिए और अंग्रेजी के बहुत तेजी से बढ़ते हुए वर्चस्व को कम करने के लिए अविलंब कार्रवाई करनी चाहिए। ...**(व्यवधान)**...

श्री उपसभापति : हरनाथ सिंह जी, आपका समय खत्म हुआ। ...**(व्यवधान)**...

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

श्री उपसभापति : डा. सस्मित पात्रा जी। ...**(व्यवधान)**...

Need for infrastructural support for overall development of Odisha

DR. SASMIT PATRA (Odisha): Mr. Deputy Chairman, Sir, I thank you for giving me this opportunity to speak on a very important topic during Zero Hour. ... *(Interruptions)*... As you know, Odisha is one of the most developing States in the country led by hon. Chief Minister, Naveen Patnaikji. ...*(Interruptions)*... In this regard, I would like to bring to your kind notice the need for developing more infrastructural development for the State of Odisha ...*(Interruptions)*... and for doing that, Sir, Odisha needs to be provided extra assistance and support. ...*(Interruptions)*...

श्री उपसभापति : आप बैठ कर बोलिए, आपकी आवाज़ ठीक से आएगी।

डा. सस्मित पात्रा : सर, एकदुअली ओडिशा का यह एक बहुत बड़ा विषय है, जो आपके माध्यम से मैं सदन में रखना चाहता हूँ और माननीय मंत्री जी के ध्यान में लाना चाहता हूँ।...**(व्यवधान)**...

सर, पहली बात यह है कि माननीय मुख्य मंत्री श्री नवीन पटनायक जी के नेतृत्व में ओडिशा तरक्की कर रहा है, विकास कर रहा है। साथ-ही-साथ ओडिशा हमेशा natural disasters से बहुत affected रहा है।...**(व्यवधान)**... चाहे आप cyclones की बात ले लीजिए या floods की बात ले लीजिए, जैसे Amphan हो गया, Fani हो गया या Titli हो गया, ऐसे कई विषय हैं, जो हमारी इकोनॉमी को upset कर देते हैं।...**(व्यवधान)**... वहां पर आवश्यकता है कि Centre and State का जो assistance होता है, जो sharing pattern होता है, वह बदला जाए।...**(व्यवधान)**... अभी कई ऐसे प्रोग्राम्स हैं, जिनमें 60:40 का allocation है, 60% केन्द्र देता है और 40% राज्य देता है।...**(व्यवधान)**... अगर administrative cost को जोड़ दिया जाए, तो sharing में लगभग 50-50 per cent का भाग आता है।...**(व्यवधान)**...

सर, हमारे माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने कई बार केन्द्र सरकार से गुज़ारिश की थी कि जो ओडिशा जैसे राज्य हैं, उनको एक special focus State का दर्जा दिया जाए।...**(व्यवधान)**... जब कोई natural disaster आ कर affect करता है, उसकी वजह से at least for the first three years, पहले तीन सालों के लिए जो Centre-State sharing है, उसको बदल कर 90:10 किया जाए।...**(व्यवधान)**... केन्द्र सरकार 90% funds दे और राज्य सरकार

10% funds दे।...**(व्यवधान)**... इससे infrastructural development में तेज़ी आएगी, बढ़ोतरी आएगी।...**(व्यवधान)**...

सर, आप जानते हैं, ओडिशा में ऐसे कई इलाके हैं, जैसे KBK region है, Kalahandi-Balangir-Koraput का region है, वहां पर connectivity के issues हैं, ...**(व्यवधान)**... वहां पर banking density की आवश्यकता है, वहां पर telecom density की आवश्यकता है, वहां पर internet density की आवश्यकता है।...**(व्यवधान)**... इसलिए infrastructural development के लिए ओडिशा को special focus State का दर्जा देना बहुत जरूरी है।...**(व्यवधान)**... मेरे नेता माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने इस बात पर हमेशा emphasis दिया है कि जो natural disasters facing states हैं, उनको special focus State का दर्जा दिया जाए, ताकि वहां पर infrastructural development हो पाए।...**(व्यवधान)**... मैं आपसे इत्तिजा करता हूँ, आशा करता हूँ कि सरकार इसको गंभीरता से लेगी, ताकि जो ओडिशा जैसे राज्य हैं, उनको infrastructural development में support मिल सके, ...**(व्यवधान)**... जो natural disasters affected States हैं, उनको support मिल सके।...**(व्यवधान)**... ऐसी स्टेट्स को special focus State का दर्जा मिले, यही आपके माध्यम से मेरी मांग है।...**(व्यवधान)**... आपने मुझे बोलने का समय दिया, इसके लिए बहुत-बहुत शुक्रिया।...**(व्यवधान)**...

DR. AMAR PATNAIK: Sir, I associate myself with the issue raised by the hon. Member.

Need for filling up of the vacancies of Judges in the High Courts and the Supreme Court

श्री राम नाथ ठाकुर (बिहार) : उपसभापति महोदय, आप जानते हैं, पूरे हिन्दुस्तान में अदालतों में चार करोड़ से ज्यादा मामले लम्बित हैं। ...**(व्यवधान)**... सुप्रीम कोर्ट, हाई कोर्ट और लोअर कोर्ट, इन सब जगह जजेज़ की वेकेंसीज़ को भरने के लिए हमने आपसे आग्रह किया है। ...**(व्यवधान)**... अभी हाल ही में मैंने पढ़ा था कि सुप्रीम कोर्ट में जजेज़ की आठ जगहें खाली हैं। ...**(व्यवधान)**... इस महीने दो जगहें और भी खाली होने वाली हैं। ...**(व्यवधान)**... इससे 60% मामले लम्बित हो जाएंगे। ...**(व्यवधान)**... हम आपके माध्यम से सरकार से निवेदन करना चाहते हैं कि इन जगहों पर अदालतों में पड़े हुए दीवानी और फौजदारी मुकदमों के निष्पादन के लिए जजेज़ की बहाली की जाए। ...**(व्यवधान)**...

DR. AMAR PATNAIK: Sir, I associate myself with the issue raised by the hon. Member.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 12.00 noon.

The House then adjourned at twenty-three minutes past eleven of the clock.

The House reassembled at twelve of the clock,
THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR) *in the Chair.*

REGARDING ANNOUNCEMENT FOR RESCHEDULING OF BAC MEETING

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Hon. Members, there is an announcement from the Chair. ...*(Interruption)*...

SOME HON. MEMBERS: Sir, we have given notices under Rule 267. ...*(Interruption)*... What has happened to those notices? ...*(Interruption)*...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Hon. Members, on the request of some leaders of the parties, meeting of the Business Advisory Committee, scheduled to be held at 1.10 pm today, has been preponed and will now be held at 12.15 pm in Room No. 63, First Floor, Parliament House. ...*(Interruption)*... Now, we will take up Question Hour. ...*(Interruption)*... Question No. 196...*(Interruption)*... Shri Neeraj Dangi. ...*(Interruption)*... He is absent. Any supplementaries? Shri G.K. Vasani. ...*(Interruption)*...

SHRI JAIRAM RAMESH (Karnataka): Sir, we have given notice under Rule 267. ...*(Interruption)*...

SOME HON. MEMBERS: Sir, we have given notices under Rule 267. ...*(Interruption)*... What has happened to our notices? ...*(Interruption)*...

ORAL ANSWERS TO QUESTIONS

Special Trains

† * 196. SHRI NEERAJ DANGI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of trains currently operational which are being run as special trains in the country due to COVID-19 pandemic;

(b) whether the public is getting the benefit of ordinary railway service or is paying extra due to the operation of special trains, the details thereof; and

† Original notice of the question was received in Hindi.

(c) by when Government will discontinue the additional charge and mandatory reservation in special trains and provide general railway service to the public, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DANVE RAOSAHEB DADARAO): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) As on 01.08.2021, Indian Railways, on a daily average basis, operated 6166 special train services which includes 1517 Mail/Express trains and 846 Passenger trains.

(b) and (c) To contain COVID-19 pandemic, Indian Railways have discontinued all passenger carrying trains w.e.f 23rd March, 2020. In view of the prevailing situation, only special trains, with limited stoppages, keeping in view the suggestions and concerns of State Governments and health advisories are being operated.

No new fare structure has been introduced during the Pandemic time. Only categorisation of services have been rationalised to ensure social distancing, check overcrowding in trains.

These special train services are being operated as Mail / Express Special (MSPC), Passenger Special (PSPC) and Holiday Special (HSP).

The MSPC are being operated on the fare as applicable for regular Time Tabled trains. During COVID times, as passenger demands are not uniform over different sectors, some special trains on special charges / Holiday specials / Clone trains have been introduced to meet the additional demands over different sectors as per already published fare for special trains on special charges since the year 2015. Further, unreserved second class has been declared as reserved second class in view of pandemic situation. Further, the fare in short distance travel also varies depending upon above categorisation of trains.

Indian Railways is keeping a close watch on the prevailing situation and regulating operation of train services accordingly.

SHRI G.K. VASAN: Sir, First Class in trains is now abolished. ...*(Interruption)*...First Class means, First Class without air condition. ...*(Interruption)*...Now, First Class is coming only with air condition. ...*(Interruption)*... I would like to know from the hon. Minister whether there is any proposal to bring back First Class without air condition in the near future or immediately, because, during this COVID time, it is

definitely useful for elderly persons. ...*(Interruption)*... So, will the hon. Railway Minister consider this request as it helps the senior citizens of the country at the time of COVID? ...*(Interruption)*...

श्री दानवे रावसाहेब दादाराव: महोदय, कोविड काल में प्रधान मंत्री, माननीय नरेन्द्र मोदी जी के निर्देश के अनुसार 01.08.2021 की स्थिति के अनुसार इस देश में 6,166 विशेष रेलगाड़ियां शुरू की गई हैं। उसमें अभी 1,517 मेल/एक्सप्रेस गाड़ियां और 846 पैसेंजर गाड़ियां चल रही हैं। ...*(व्यवधान)*...वर्तमान स्थिति के अनुसार राज्य सरकारों से हम सलाह करके समय-समय पर बदलाव करते हैं।...*(व्यवधान)*.. माननीय सदस्य ने जो प्रश्न पूछा है, उस पर हम विचार कर सकते हैं।

SHRI PRASANNA ACHARYA: Sir, the hon. Minister has not specifically stated in his reply whether the Government is proposing to bring a separate agriculture Budget. ...*(Interruption)*... Sir, Odisha is the first State in the country to bring separate Budget for agriculture. ...*(Interruption)*...I was Finance Minister at that time. ...*(Interruption)*...If you bring separate Budget for agriculture, farmers of this country will feel encouraged. ...*(Interruption)*... Therefore, I, specifically, wanted to know from the hon. Minister whether the Union Government is planning to bring a separate agriculture budget in the next Budget. ...*(Interruption)*...

श्री दानवे रावसाहेब दादाराव: यह प्रश्न हमारे विभाग से संबंधित नहीं है, मैं इसके बारे में अलग से जानकारी दे दूंगा।...*(व्यवधान)*...

DR. M. THAMBIDURAI: Sir, I am grateful and thankful to the hon. Prime Minister of India, Shri Modiji, for declaring Defence Corridor at Hosur in Krishnagiri. ...*(Interruption)*...To cover up that area, we require a new railway line from Jolarpettai, Krishnagiri, Hosur and Bangalore. ...*(Interruption)*...It is a long pending demand since 1984. ...*(Interruption)*... So, I would like to know, through you, Sir, from the hon. Minister whether Railways will take up and complete this project. ...*(Interruption)*...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please be brief. ...*(Interruption)*...

श्री दानवे रावसाहेब दादाराव : आवाज सुनाई नहीं दे रही है। क्या माननीय सदस्य अपने प्रश्न को फिर से पूछ लेंगे?

THE VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Can you please repeat the question? ...(*Interruptions*)...

DR. M. THAMBIDURAI: Sir, I am thankful to the hon. Prime Minister of India for...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Okay; okay. Question No. 197.

Proposal for a separate annual Budget for agriculture

* 197. SHRI B. LINGAIAH YADAV: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether Government has any proposal to introduce a separate annual budget for agriculture with the objective of increasing agricultural productivity, protecting farmers' welfare and working out legislation(s) to regulate ground water use to protect the interests of both farmers and common people dependent on ground water as there are some water deficient States in the country; and

(b) if so, the details thereof and steps being taken therefor, State-wise and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

(SUSHRI SHOBHA KARANDLAJE): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Government of India is continuously working for enhancing agricultural productivity, farmers' income and their welfare in a sustainable manner. Accordingly, the Budget for Department of Agriculture and Farmers' Welfare (DA & FW) has been increased from Rs. 21933.50 crore (2013-14) to Rs. 123017.57 crore (2021-22), which is 460% increase for implementation of various agricultural development and welfare schemes aiming at to increase agriculture production and farmers' welfare across the country. Besides, Rs. 8513.62 crore have been allocated during 2021-22 to Department of Agricultural Research and Education for development of several new high yielding, biotic/abiotic stress tolerant, disease/insect resistant and bio-fortified varieties of seed, etc.

In order to enhance production and productivity of food crops, the Government is implementing a Centrally Sponsored Scheme of National Food Security Mission (NFSM) in the country. The mission aims at increasing food grain/food crop production through area expansion in niche regions and productivity improvement. The mission also provides support to Indian Council of Agricultural research (ICAR) & State Agriculture Universities (SAUs)/ Krishi Vigyan Kendras (KVKS) for technology back stopping and transfer of technology to the farmer under supervision of Subject Matter Specialists/Scientists. The research organizations are supported for undertaking research projects that can help enhancing production and productivity of crops. For welfare of farmers', Government has launched various initiatives viz. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY), Pradhan Mantri Fasal Bima Yojana (PMFBY), Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PMAASHA), Price Support Scheme (PSS) for pulses and oilseeds, Price Deficiency payment Scheme (PDPS), Interest Subvention Scheme, Kisan Credit Card (KCC), etc.

Government of India is implementing Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) with the objective to enhance physical access of water and expand cultivable area under assured irrigation, improve on-farm water use efficiency through micro-irrigation systems, introduce sustainable water conservation practices, etc. The components of PMKSY includes Accelerated Irrigation Benefit Programme (AIBP), Har Khet Ko Pani (HKKP), Watershed Development Component and Per Drop More Crop. The component of PMKSY-Per Drop More Crop(PDMC) is being implemented by DA& FW which focuses on enhancing water use efficiency at farm level through Micro Irrigation viz. Drip and Sprinkler Irrigation System. An area of 57.3 lakh ha under micro-irrigation has been covered during 2015-16 to 2020-21 under PMKSY-PDMC. The statewise coverage of area micro-irrigation and Central assistance provided to states under PMKSY-PDMC is **Annexed**.

Annexure

Funds released under Per Drop More Crop component of PMKSY during 2015-16 to 2020-21

S.No.	States/UT	Rs. In Crore
1	Andhra Pradesh	2104.26
2	Bihar	90.61
3	Chhattisgarh	240.64

4	Goa	2.8
5	Gujarat	1612.55
6	Haryana	218.19
7	Himachal Pradesh	99.35
8	Jharkhand	145.64
9	Jammu & Kashmir	58.07
10	Karnataka	2009.15
11	Kerala	42.53
12	Madhya Pradesh	792.4
13	Maharashtra	1760.46
14	Odisha	231.4
15	Punjab	53.18
16	Rajasthan	822.82
17	Tamil Nadu	1920.83
18	Telangana	679.32
19	Uttarakhand	176.8
20	Uttar Pradesh	521.79
21	West Bengal	176.7
22	Arunachal Pradesh	68.4
23	Assam	91.03
24	Manipur	121.36
25	Meghalaya	31.73
26	Mizoram	104.47
27	Nagaland	136.64
28	Sikkim	136.24
29	Tripura	51.5
30	A&N Island	0.7
31	Puducherry	2.03
32	Ladakh	2.4
33	HQ	42.04
	Grand Total	14548

**Coverage of Micro Irrigation under Per Drop More Crop Component of PMKSY during
2015-16 to 2020-21**

S.No.	States/UT	Area in ha
1.	Andhra Pradesh	743992

2.	Bihar	18692
3.	Chhattisgarh	105621
4.	Goa	1048
5.	Gujarat	801519
6.	Haryana	65136
7.	Himachal Pradesh	10486
8.	Jharkhand	23758
9.	Jammu & Kashmir	1090
10.	Karnataka	1246354
11.	Kerala	3166
12.	Madhya Pradesh	236817
13.	Maharashtra	655177
14.	Odisha	42725
15.	Punjab	6540
16.	Rajasthan	333947
17.	Tamil Nadu	832847
18.	Telangana	247557
19.	Uttarakhand	21276
20.	Uttar Pradesh	232487
21.	West Bengal	54765
22.	Arunachal Pradesh	5585
23.	Assam	18456
24.	Manipur	8609
25.	Mizoram	3265
26.	Nagaland	4350
27.	Sikkim	6297
	Grand Total	5731562

श्री बी.लिंग्याह यादव : माननीय उपसभाध्यक्ष जी, माननीय मंत्री जी ने प्रश्न के उत्तर में बताया है कि 2013-14 में 21,933.54 का बजट था, जिसे बढ़ाकर वर्ष 2021-22 में 1,23,017.57 किया गया, जो कि 46 प्रतिशत बढ़ा है। मैं आपसे पूछ रहा हूँ कि जब एग्रीकल्चर ...**(व्यवधान)**... वर्ष 2021-22 में जी.डी.पी. कितने प्रतिशत बढ़ा है?

श्री दानवे रावसाहेब दादाराव : सर, मुझे माननीय सदस्य की आवाज़ सुनाई नहीं दे रही है।

सुश्री शोभा कारान्दलाजे: माननीय उपसभाध्यक्ष जी, कोई आवाज सुनाई नहीं दे रही है।

श्री बी.लिंग्याह यादव : माननीय उपसभाध्यक्ष जी, मंत्री जी, आप सुनिए, मैं पूछ रहा हूँ। मैं एग्रीकल्चर में जी.डी.पी. के बारे में पूछ रहा हूँ। आप कह रही हैं कि ...**(व्यवधान)**... वर्ष 2013-14 में कृषि बजट 21,934.50 करोड़ है जो वर्ष 2021-22 में 1,23,017.57 हो गया है। ऐसा आपने कहा है कि इसमें 460 प्रतिशत की वृद्धि हुई है ऐसा आपने बोला है। मैं पूछ रहा हूँ कि जी.डी.पी. में कितना बढ़ा है?

सुश्री शोभा कारान्दलाजे: उपसभाध्यक्ष महोदय, मैं आपके माध्यम से बताना चाहती हूँ कि देश के लिए, देश के किसानों के लिए हमारे प्रधान मंत्री जी का विज़न है। ...**(व्यवधान)**... हमारे प्रधान मंत्री जी के कारण, कृषि मंत्री जी के कारण जी.डी.पी. में वर्ष 2020-21 में कृषि की हिस्सेदारी लगभग 20% प्रतिशत तक पहुंची है, ...**(व्यवधान)**... जो कि वर्ष 2013-14 में केवल 14% थी। वह अभी 20% तक पहुंच गई है। कुल जी.डी.पी. में कृषि का योगदान 37.4 लाख करोड़ तक पहुंचा है। बागवानी में ...**(व्यवधान)**... बागवानी क्षेत्र में ...**(व्यवधान)**... इसलिए जी.डी.पी. में 6% की ग्रोथ अभी पिछले 6 सालों में हुई है। ...**(व्यवधान)**...

श्री सुशील कुमार मोदी : उपसभाध्यक्ष महोदय, मैं सरकार से जानना चाहता हूँ कि सरकार ने बी.टी. कॉटन सीड्स की अनुमति प्रदान की है लेकिन महाराष्ट्र, कर्णाटक, गुजरात और तेलंगाना में बड़े पैमाने पर एच.टी.बी.टी. कॉटन के सीड्स का इस्तेमाल हो रहा है ...**(व्यवधान)**... और केवल महाराष्ट्र में एच.टी.बी.टी. कॉटन सीड्स के 75 लाख पैकेट्स का इल्लीगल तरीके से इस्तेमाल हो रहा है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि सरकार एच.टी.बी.टी. कॉटन सीड्स के इस्तेमाल को रोकने के लिए क्या कार्रवाई कर रही है? ...**(व्यवधान)**...

सुश्री शोभा कारान्दलाजे: एच.टी.बी.टी. कॉटन के लिए सरकार ने कोई अनुमति नहीं दी है। ...**(व्यवधान)**... यदि इल्लीगल तरीके से ऐसा कुछ हुआ है तो हम इस पर जरूर कार्रवाई करेंगे। हम राज्य सरकार को इसके बारे में कार्रवाई करने के लिए बोलेंगे। ...**(व्यवधान)**...

THE-VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The House stands adjourned till eleven of the clock on Monday, the 9th August, 2021.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at nine minutes past twelve of the clock till eleven of the clock on Monday, the 9th August, 2021.

